

F. No. 01(05)/Creation-Bench/CESTAT/Admn./2018  
**Customs, Excise and Service Tax Appellate Tribunal**  
West Block No. 2, R. K. Puram  
New Delhi-110066

Date: 07 June 2022

**Notification No. 05 of 2022**

The Hon'ble President, in exercise of powers conferred under Section 129C of the Custom Act, 1962 read with Section 35D of the Central Excise Act, 1944 and Section 86 of the Finance Act, 1994, hereby shifts the following Bench of CESTAT.

One Division Bench from the Principal Bench at New Delhi is shifted to CESTAT, Kolkata as Additional Regional Bench at Kolkata.

The territorial jurisdiction of the additional shifted bench will be the same as the existing Bench at Kolkata.

This Notification comes into effect from 01.07.2022.

By Order,



(Bineesh Kumar K. S.)  
Registrar

Copy to:

1. SPS to Hon'ble President, CESTAT, New Delhi.
2. Members, CESTAT, New Delhi and all Regional Benches.
3. Deputy/Assistant Registrars, CESTAT, New Delhi and all Regional Benches.
4. Bar Association, CESTAT, Delhi/Mumbai/Kolkata/Chennai/Ahmedabad/Bengaluru/Allahabad/Hyderabad/Chandigarh.
5. Chief Commissioner (AR), CESTAT, Delhi/Commissioner (AR) Mumbai/Kolkata/Chennai Ahmedabad/Bengaluru/Allahabad/Hyderabad/Chandigarh.
6. Chairman, CBIC, North Block, New Delhi.
7. Joint Secretary, Department of Revenue, Ministry of Finance, North Block, New Delhi-110001.
8. Chief Commissioners and Commissioners, Customs, Central Excise and Service Tax, All India.
9. Notice Board/Website/Office Copy.